## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No. 302/MP/2022 along with I.A. No. 31/2025

Subject : Petition under section 79(1)(f) of the Electricity Act 2003 for (i) approval

of Change in Law and (ii) seeking an appropriate mechanism for grant of an appropriate adjustment/ compensation to offset financial/commercial impact of change in law events on account of imposition of water tax in relation to Tehri HEP (1000 MW) and Koteshwar HEP (400 MW) read with the CERC (Terms and Conditions of Tariff) Regulations, 2019 and Order dated 12.7.2022 passed by

Hon'ble High Court of Uttarakhand

Petitioner : THDC India Limited

Respondents: RUVNL & 15 ors.

Date of Hearing: 13.5.2025

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present: Shri Tabrez Malawat, Advocate, THDC

Shri Syed Hamza, Advocate, THDC Shri Sourajit Sarkar, Advocate, THDC Ms. Rupali Jain, Advocate, THDC

Shri Rahul Kinra, Advocate, BRPL & BYPL Shri Aditya Ajay, Advocate, BRPL & BYPL Ms. Isnain Muzamil, Advocate, BRPL & BYPL Ms. Swapna Seshadri, Advocate, PSPCL Ms. Devyani Prasad, Advocate, PSPCL Shri Ashutosh, Srivastava, Advocate, TPDDL

Ms. Drishti Rathi, Advocate, TPDDL Shri Abhishek Kumar, Advocate, UPPCL Shri Karan Arora, Advocate, UPPCL Shri Shubham Mudqil, Advocate, UPPCL

## **Record of Proceedings**

Based on the submissions of the parties, the hearing of this petition was adjourned, and shall be taken up for hearing along with Petition No. 153/MP/2025 on **10.7.2025**. Pleadings shall be completed by the parties in these petitions, if not done earlier.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)

